

ITEM NO.29

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22737/2013

(From the judgement and order dated 06/05/2013 in WPC No.21351/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S KAMAKHYA TRADERS & ORS.

Petitioner(s)

VERSUS

RAILWAY BOARD MINIS. OF RAIL. & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., permission to place addl. documents on record and prayer for interim relief)

WITH

S.L.P.(C)...CC NO. 18449 of 2013

(With I.A.No. 1 - application for c/delay in filing SLP and office report)

S.L.P.(C)...CC NO. 18579 of 2013

(With I.A.No. 1 - application for c/delay in filing SLP and office report)

SLP(C) NO. 30037 of 2013

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

Date: 25/10/2013 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Ravinder Shrivastava, Sr. Adv.

Ms. Sakshi Kakkar, Adv.

Mr. Survigya Awasthy, Adv.

Mr. Abhinav Shrivastava, Adv.

for Mr. C.D. Singh, Adv. (Not Present)

For Respondent(s) Mr. R. S. Suri, Sr. Adv.

Mr. Vivek Narayan Sharma, Adv.

Ms. Padma Lakshmi Nigam, Adv.

Ms. M. Lakshmi P., Adv.

for Mr. Shreekant N. Terdal, Adv.(N.P.)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

Ms. M. Lakshmi, learned counsel, accepts notice.

It is directed that during the pendency of this petition, 75% of the amount due and payable shall be paid to the Railways within four weeks from today.

Liberty is granted to the petitioners to file additional documents.

List on 26th November, 2013.

| (Jayant Kumar Arora)
| Sr. P.A.

| (Sneh Bala Mehra)
| Court Master

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